

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

28. C.A. 1132/2020

C.A. 1128/2020

C.A. 1110/2020

IN C.P. 1020/2020

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)

SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **06.07.2021**

NAME OF THE PARTIES: Agritrade Power Holdings Pvt. Limited

V/s

SKS Power Generation (Chhattisgarh) Ltd. & Ors.

SECTION 241-242 OF COMPANIES ACT, 2013

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**ORDER**

Ld. Counsel for the Petitioner, Mr. Ravi Kadam, Sr. counsel Mr. Snehal Shah, Mr. Naushad Engineer a/w Mr. Mustafa Motiwala, Mr. Aniketh Nair, Mr. Anant Tripathi and Mr.Dev Motta are present through virtual hearing.

Ld. Counsel for the Respondent no.1, Mr. Rohaan Cama, Respondent no.2, Mr. Ashok Shah, Respondent no.15, Mr. Berrio Global, Respondent no.16, Adarsh Saxena, Respondent no.12 & 14 and Mr. Rohan Rajadhyaksha are also present through virtual hearing.

After briefly discussing the matter, it was decided by all sides that I.As. and M.As filed in the matter would form part of the petition and the reply, as case may be. It was also decided that the matter relating to maintainability which has been brought by way of supporting I.A. will also form part of the reply and would be decided by the Bench. It was argued by the all parties that one hour would be taken by the Petitioner side and another one hour would be taken by the Respondent side for arguing the matter. List this matter on **17.08.2021** for hearing.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)